

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 2217 OF 2026

SURENDRA @ SUNDA

APPELLANT (S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT (S)

O R D E R

1. The facts of this case are elaborated in the judgment dated 13.04.2026 rendered by a two-Judge Bench of this Court (J.K. Maheshwari and Atul S. Chadurkar, JJ.).¹ The two-Judge Bench, having realised the need for an automated uniform module governing the premature release of life convicts, which ought to be given effect to on pan-India basis through a software, that may be developed by the National Informatics Centre (NIC), issued comprehensive directions that are contained in paragraph 22 of that judgment.

2. In furtherance thereto, and in collaboration with all relevant stakeholders, software known as "*E-Prisons Early Release Processing Module*" has now been launched by the NIC.

3. With the responsibility having now been assigned to the State Legal Services Authority, in collaboration with the prisons department and other prescribed authorities of the State Government, we deem it appropriate to pass a formal order of closure of proceedings in the instant case. The appeal is, accordingly, disposed of.

4. However, before parting with this appeal, we would like to

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formally appreciate and acknowledge the outstanding services rendered by Mr. K. Parameshwar, learned senior counsel/Amicus Curiae assisted by Mr. Ravi Raghunath, learned counsel, whose initiative prompted the NIC to take up the aforementioned software as a pilot project in Central Jail, Agra and District Jail, Lucknow and further enabled the NIC to launch the software on a pan-India basis.

5. Pending application(s), if any, shall stand closed.

.....J.
(SURYA KANT)

.....J.
(J.K. MAHESHWARI)

.....J.
(PANKAJ MITHAL)

.....J.
(JOYMALYA BAGCHI)

.....J.
(VIPUL M. PANCHOLI)

NEW DELHI;
MAY 29, 2026.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s). 2217/2026

SURENDRA @ SUNDA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 245536/2024 - APPLICATION FOR PERMISSION, IA No. 289119/2024 - APPLICATION FOR PERMISSION, IA No. 244419/2024 - APPLICATION FOR PERMISSION, IA No. 288753/2024 - APPLICATION FOR PERMISSION, IA No. 279416/2024 - EXEMPTION FROM FILING O.T., IA No. 257427/2024 - EXEMPTION FROM FILING O.T., IA No. 203861/2024 - EXEMPTION FROM FILING O.T., IA No. 245529/2024 - INTERVENTION APPLICATION, IA No. 245537/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION, IA No. 245530/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION, IA No. 289120/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION and IA No. 288756/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 29-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

Mr. K. Parameshwar, Sr. Adv./Amicus Curiae
Mr. Ravi Raghunath, AOR

For Appellant(s) : Mr. Sanjai Kumar Pathak, AOR
Mrs. Shashi Pathak, Adv.
Mr. Arvind Kumar Tripathi, Adv.
Ms. Ruhi Sultana, Adv.
Mr. Robin Kumar, Adv.
Ms. Shweta Jayshankar Dwivedi, Adv.
Mr. Ashish Kumar Sinha, Adv.
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For Respondent(s) : Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
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M/S. Dubey & Chandra Law Chambers, AOR

Mr. Aarif Ali, Adv.
Mr. Chand Qureshi, AOR
Mr. Mujahid Ahmad, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Shahzad Ansari, Adv.
Mr. Mohd Faiz Ahmed, Adv.
Mr. Vijay Kumar, Adv.
Mr. Sundeep Pandhi, Adv.
Mr. Ankur Rana, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The appeal is disposed of in terms of the signed order.

Pending application(s), if any, including application for intervention/impleadment shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR

(Signed order is placed on the file)